IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE ANAND PATHAK & HON'BLE SHRI JUSTICE HIRDESH

ON THE 19th OF JUNE, 2025

WRIT PETITION NO. 29785 of 2024

SOPHIA HOMOEOPATHIC MEDICAL COLLEGE AND RESEARCH <u>INSTITUTE</u> <u>Vs.</u> UNION OF INDIA AND OTHERS

APPEARANCE:

Shri K.N. Gupta – Senior Advocate with Shri Santosh Agrawal -Advocate for the petitioner.

Shri Praveen Kumar Newaskar – Dy. Solicitor General for respondent No.1&2/Union of India.

Vivek Khedkar – Additional Advocate General for respondents No.3&4/State.

Shri Amin Khan – Advocate for respondent No.5.

ORDER

1. The present petition under Article 226 of the Constitution is preferred by the petitioner seeking following reliefs:

"It is humbly prayed that the writ in the nature of writ of mandamus or certiorari, or any other suitable writ order or direction may kindly be issued by setting aside Annexure P-1 and respondent no.2 NCH may kindly be directed to consider the circumstances in which admissions were taken, and by approving the admission of 11 P.G. Students (as per List Annexure P-18) of session 2022-23 do needful in accordance with law. Any other relief which this Hon'ble court may deems fit may also be granted."

- 2. It is the submission of learned counsel for the petitioner that petitioner is a society which is running the college in the name of Sophia Homoeopathic Medical College and Research Institute. According to petitioner, due to technical glitch some students' admission process could not be started and despite request, respondents have not provided link to the petitioner for registration of students, therefore, under compelled circumstances, petitioner given admission to 11 students Offline and sent the information in this regard to the respondents also. Thereafter, since those students are refused to be regularized vide impugned letter dated 16-06-2023, therefore, petitioner is before this Court. According to petitioner, if those 11 students were not regularized then they shall suffer adversely. Thus, prayed that respondents be directed to approve the admission.
- **3.** Learned counsel for the respondents/State as well as respondent No.5 opposed the submission made by the petitioner's counsel and submits that it was the lapse on part of petitioner which did not choose to complete all the formalities before the last date i.e. 08-04-2023 and thereafter acting against the rules and regulations, gave Offline admission to the students. Thus, prayed for dismissal of this petition.
- **4.** Heard learned counsel for the parties and perused the documents appended thereto.
- 5. This is a case where petitioner college is espousing the cause of 11 students who were given admission offline. Present case is governed by the rules The Madhya Pradesh (Homeopathy) Snatakottar Pathyakram Pravesh Rules, 2022 promulgated on 01-11-2022. Clause

9 deals in respect of registration and clause 12 in respect of counseling. Clause 12.4 stipulated that after mop up round if any seat is lying vacant then Commissioner, Ayush would be the competent authority regarding admission process, his decision shall be final.

- 6. Argument of petitioner was that due to technical glitch cases of those 11 students were not processed Online for admission. Therefore, college gave them Offline admission and fighting with the respondents to accept those 11 Offline admission as regular admission. However, said contention is misplaced because order dated 16-06-2023 (Annexure P/1) categorically mentions the position that no Offline admission can be approved and therefore, college is not permitted to admit students through college level counseling.
- 7. Clause 9 and 12.4 are reproduced for ready reference:

"१- रजिस्ट्रेशन-

अयुष संचलनलय द्वरा कांउसलिंग की निर्धरित समय सरणी एवं विस्तृत कार्यक्रम जरी कर संचलनलय अयुष्क, म.प्र. की बेबसइट www.mp.aush.gov.in तथ www.mp.ayush.mponline.gov.in एवं MP Online पेंटल पर प्रदर्शित किय जेका अवेदक को रजिस्ट्रेशन हेतु MP Online के पटल अथव Kiosk पर जकर रजिस्ट्रेशन करान होग, जिसका निर्धरित शुल्क 500/- (पॅच से रूपये मत्र) देय होग। रजिस्ट्रेशन होने के पश्चत् प्रत्येक ओव्दक को रजिस्ट्रेशन नम्बर एवं एक अस्थई गुन्त पर्स्वई प्रदाय किय जेका, जिस ओव्दक को च्वाइस पिलिंग के समय बदलन अन्विर्य होग।

मंउसिलिंग हेतु रजिस्ट्रेशन नराने वले अभ्यथियें नो ही मंउसिलिंग के चरणें में सम्मिलित किय जवेग। इस संबंध में किसी भी प्रमार ना अन्य नोई अक्टेन्/दाव मन्य नहीं होग।

9.1 अंशिक शुल्व:-

अभ्यथियें को काउंसिलिंग प्रक्रिय में सम्मिलि होने हेत् च्वईस फिलिंग करते समय

अनरक्षित प्रकी हुत गशि रूपये 15,000/- (पंद्रह हजर रूपये मत्र) तथ आक्षित प्रकी (अनुसूचित जति, अनुसूचित जनजति, अन्य पिछ्च की एवं अधिक रूप से कमजेर की) हेतु गशि रूपये 5,000/- (पॅच हजर रूपये मत्र)'' अंशिक शुल्व'' जम करन होग। कांउसिलिंग के किसी भी चरणों में प्रवेश प्रप्त करने के उपग्रन्त अंशिक शुल्क कांउसिलिंग समप्ति के पश्चत् अबंदित महाविद्यलय को संचलनलय द्वरा अंतरित कर दिय जयेगा। कांउसिलि के समस्त चरणों में अनवंदित (Not Allotted) अर्भ्यथियें को कांउसिलिंग समप्ति के पश्चत् यह अंशिक शुल्क उनके द्वरा पंजीयन के समय ब्तये गये कैंक खते में संचलनलय द्वरा वपसक्र दिय येगा।

12.4 मांउसलिंग के अंतिम चरण पश्चत -

कांउसलिंग के संबंध में प्रवेश हेतु समर-समय पर अयुष्ठ मंत्रलर, भरत सरकर के निर्दशें के अनुरूप राज्य शरम दवरा निर्धारित प्रक्रिय का पलन करन होग। मॅपअम चरण के परचत रिक्त रही सेवे पर प्रवेश प्रक्रिय के संबन्ध में अयुक्त, अयुष रक्षम प्रधिक्ररी होंगे, जिन्क्त निर्णय अंतिम होग।"

- 8. Perusal of clause 9 and 12.4 of indicates that there cannot be any different mode of application then Online counseling. Clause 12.4 gives power to the Commissioner in respect of admission process to be adopted after mop up round. It does not talk about power to give admission, but it talks about "admission process". Therefore, in the conspectus of facts and circumstances of the case, no case for interference is made out in the present case.
- **9.** In the considered opinion of this Court, this Court cannot extend the date of admission/exam etc. It is for the expert bodies to decide, therefore, cumulatively, no illegality or arbitrariness has been caused by the respondents while denying 11 students of petitioner college to appear in examination conducted for academic session 2022-23 or onwards.
- 10. In attending facts and circumstances of the case, this Court does not

find any reason warranting interference in the present case. Petition fails and is hereby **dismissed**.

(ANAND PATHAK) JUDGE

Anil*

(HIRDESH) JUDGE